

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 302/TT/2019

Subject:	Petition for revision of transmission tariff of the 2001-04 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Hathidah River Crossing Section of 220 kV Biharshariff-Begusarai Transmission Line in the Eastern Region.
Date of Hearing	3.3.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Bihar State Power Holding Company Limited and 5 others
Parties Present:	Shri Nishant Kumar, Advocate, BSPHCL Shri S.S. Raju, PGCIL Shri B.Dash, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff block and determination of tariff of the 2019-24 tariff period for Hathidah River Crossing Section of 220 kV Biharshariff-Begusarai Transmission Line in the Eastern Region. He submitted that no reply has been received from the respondents. He further submitted that additional information sought through Technical Validation letter has been filed vide affidavit dated 31.7.2020.

3. The learned counsel for BSPHCL made the following oral submissions in the instant petition:

- a. no carrying cost may be allowed with regard to revision of tariff as held vide order dated 17.6.2020 in Petition No. 301/TT/2019;
- b. the Commission may direct the Petitioner to disclose penalty due to delay in tax payment during the tariff period 2014-19; and
- c. the Petitioner may be allowed to claim the IoL based on floating interest rate for tariff period 2019-24 as mentioned in para 10.4 of the instant petition.



4. The Commission directed the Respondents, including BSPHCL, to file their reply, if any, by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted. The Commission also directed the parties to complete the pleadings in all future cases beforehand and observed that no indulgence would be allowed in this regard.

5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

